

two-roomed quarters in Aram Bagh area, New Delhi ;

(b) if so, the reasons therefor and the time by which a second fan will be provided in Aram Bagh area Quarters ;

(c) whether any action has been taken against officers responsible for this lapse ; and

(d) if so, the nature thereof and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) and (b). A third fan has been provided in type IV upgraded quarters in the D.I.Z. area under proper sanction. Government sanction for provision of a second fan in 'E' type (type III) quarters in Aram Bagh area has also been issued and it is expected that the work will be completed by the end of this year.

(c) and (d). Do not arise.

Ceiling on Urban Income

1199. SHRI YASHPAL SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether Government have finalised its scheme of putting a ceiling on urban income ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) and (b). The reduction of disparities in incomes is a principal objective of Government policy. In so far as urban income is concerned, the levy of income-tax at progressive rates rising to a maximum of 82.5 per cent at a level of taxable income of Rs. 2,50,000 is a means of achieving this objective. In addition, wealth tax and additional wealth tax on urban lands and buildings are levied. The collection of direct taxes is being improved and penalties for concealment or under-declaration of income and wealth have been stepped up. The questions of imposing ceiling on income and holdings of urban properties are being examined in all their aspects.

Ministers taking their relations on Foreign Tours at Government Expense

1200 SHRI KANWAR LAL GUPTA : Will the Minister of FINANCE be pleased to state :

(a) the name of the Minister who took with him or with her any relation of his or her abroad on Government expenses in the last three years ;

(b) the name of the relation and the amount spent by Government over him ; and

(c) the reasons why Government money was spent on this account.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) to (c). The information is being collected and will be laid on the Table of the House as soon as available.

12 35 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

ALLEGED LETTER BY DAUGLAS CO. OF USA TO AN INDIAN AIRLINES OFFICE REGARDING PURCHASE OF AIRCRAFT.

SHRI S. S. KOTHARI (Mandsaur) : Sir, I call the attention of the Minister of Tourism and Civil Aviation to the following matter of urgent public importance and request that he may make a statement thereon :—

The latter allegedly written by a representative of the Douglas Company of the USA to an officer of the Indian Airlines offering him £ 15,000 for each DC-9 aircraft bought from the company.

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : On 16th April, 1969 an Hon'ble Member of this House, Shri George Fernandes, wrote to me saying that he had learnt that members of the Indian Airlines Evaluation Team who had recommended the purchase of Boeing aircraft were being victimized in various ways, and adding that his attention had been drawn to a letter addressed by Mr. Koszarek, Managing Director of Messrs

Indamer Co. (P) Ltd. to Capt. Hui'gol of Indian Airlines offering him a bribe of \$ 75,000/- per aircraft purchased by Indian Airlines from the Douglas Company. In my reply on April 23 I said that the allegations contained therein, if true, were very serious, and added that I was asking the management of Indian Airlines for a report in the matter. On the same day I wrote to the Chairman, Indian Airlines, drawing his attention to Shri Fernandes' letter and inviting his comments thereon. The Chairman replied denying the allegation of victimization, and went on to say that "as regards the other allegation about a letter from the local representative of McDonnell Douglas Corporation I observed that we have not at all been made aware about the receipt of any such letter. You may perhaps consider asking Shri Fernandes whether he has seen the alleged letter, or if so, with whom and what exactly are the contents of that letter."

The Secretary of my Ministry was away from the country from the 10th to the 27th April. On his return to duty on the 28th he found in his mail an unopened letter dated April 12 from Shri M. J. B. Maneckji of the Pillman Aircraft Company, enclosing a photostat copy of a handwritten letter purported to have been written on October 12, 1967 by Mr. Koszarek to Capt. Hui'gol. The alleged letter, as far as can be deciphered, runs as follows :—

"Dear Capt. Hui'goyie,

Reference is made to our several discussions in connection with our mutual interest in promoting business of sale of products marketed by me. Please be assured that on sale of any units we shall pay you on completion of sale and delivery a sum of \$ 75,000 per unit part of will be paid to others as directed.

Please understand that you will not assist any other vendor of same items. You will report to me from time to time as to progress made.

J. P. KOSZAREK.

I may clarify that in the handwritten letter it is not clear whether it is \$ 15,000 or \$ 75,000.

SHRI PILOO MODY (GODHRA) : It is \$ 15,000.

DR. KARAN SINGH : How do you know ?

SHRI PILOO MODY : I have seen the photostat.

DR. KARAN SINGH : I have myself looked into the photostat.

SHRI NATH PAI (Raiapur) : Shri Mody seems to know the whole thing. Why not he answer the questions ?

DR. KARAN SINGH : I have looked at the photostat myself with a magnifying glass. It is somewhere between 1 and 7 but I would much rather take it as 7 because it should not be underestimated if there is any nefarious deal of this nature. So, I have taken it as \$ 75,000.

The Secretary immediately acknowledged receipt of Shri Maneckji's letter, and the next day forwarded photostat copies of Shri Maneckji's letter and its enclosure to the General Manager, Indian Airlines requesting him to make a thorough investigation. In his letter the Secretary, *inter alia*, said that "this matter, therefore, demands great seriousness and urgency and full investigation, the object being to put the Minister in full possession of all facts as soon as practicable." On the 2nd May the Airlines asked Capt. Hui'gol, who had proceeded on long leave of various categories including sick leave from the 4th April, to state within three days :

- (a) whether he had received Mr. Koszarek's letter and, if so, to show at his earliest convenience, the original of the letter and his reply thereto ;
- (b) the particulars of the matters relating to which and the circumstances in which Mr. Koszarek's letter came to be written to him ; and
- (c) why the receipt and the contents of the letter were not disclosed to the Management of Indian Airlines.

On 6th May Capt. Hui'gol telephoned the General Manager and told him that since he had undergone an operation for cataract on his right eye, and since the stitches from the eye had not yet been

removed, he would be sending a reply by Monday the 12th May. On 14th May, not having received his reply, the General Manager reminded Capt. Huilgol over the telephone and followed it up with a letter. Subsequently Capt. Huilgol sent his reply on the 17th May, in which he said, *inter alia*, that he had received the letter "much later than the date indicated" and also that after some delay he "decided to bring the contents of his letter to the notice of higher authorities including some officials of the Ministry of Home Affairs." In reply to this the General Manager wrote to him on May 20 making further enquiries, to which no reply has yet been received.

Simultaneously on 2nd May a letter was addressed by the Airlines to Mr. J P. Koszarek sending him a copy of the photostat and asking him to let the management know immediately whether such a letter had been written by him and if so to give an account of the circumstances in which this was done. After several reminders Mr. Koszarek replied on 12th June denying ever having written such a letter. This reply was received by the Airlines on the 16th June.

5. As Capt. Huilgol is an employee of an autonomous Corporation, the Ministry felt that it was only after the Corporation had examined the matter thoroughly and sent its views to Government that further action could be decided upon. We were in fact awaiting a final report from the Corporation when this matter came up for discussion during the course of question hour in the Rajya Sabha on 23rd July. Immediately thereafter the matter was discussed with the Chairman and General Manager of Indian Airlines and on the following day, with their concurrence, all the papers connected with the subject, including some anonymous complaints and allegations received earlier against Capt. Huilgol, were sent to the Home Secretary with the request that the whole case be handed over to the Central Bureau of Investigation. The C. B. I. enquiry has begun.

6. In closing, Sir, may I add that quite apart from the veracity or otherwise of the alleged letter, which is indeed a matter of grave consequence, the larger question of a most thorough and careful evaluation of new aircraft for Indian Airlines has been received

ing the urgent attention of Government and it is hoped that a decision thereon will be taken very shortly.

SHRI S. S. KOTHARI : I am concerned not so much with the amount, whether it is \$ 15,000 or \$ 75,000, but with certain basic issues. I would read only a part of the letter :

"... a sum of \$ 75,000—or \$ 15,000—per unit part of which be paid to others as directed."

It appears that this has wider ramifications. Not only this official but there appear to be others also, who would probably share the booty. That is something which the C. B. I. and the Government must also pay attention to.

What I am concerned about is that this is a serious case which has been exposed, but all such cases do not see the light of the day. It is almost a normal practice with the American and Continental Companies to offer to those persons who carry out negotiations some amount of private commission. Most of the commission is, probably, appropriated by some unscrupulous officials. They may be good and honest officials who see that the amount that is paid by the Government is net, after deducting such commission. But in many cases, it appears, that the amount is collected by the official and deposited somewhere in American or Swiss banks. It is a fact that this is happening. There are many such cases and only some of them come to light. Therefore, this is a matter to which Government must pay its serious attention.

Another point which is very important and to which I would like to draw your attention is that the law with regard to corruption matters and punishment of officials is so lax and the will to take action appears to be so weak that the officials think that the only thing that can happen to them is either transfer or retirement.....

MR. DEPUTY-SPEAKER : Please come to the question now.

SHRI S. S. KOTHARI : Yes ; I am coming to the question.

Another point that I should like to refer is with regard to the political pressure

exercised by Russia or America—I do to influence the deal. The Government must resist such pressurisation and must not indulge in procrastination. They should take immediate decision as to the aircraft they would like to order.

Now, my question is firstly, would the Government appoint an all party committee of this House or of both the Houses of Parliament to see that this matter is properly disposed of and that proper action is taken. This committee should also be a standing committee which should look into cases of corruption that come to light. Secondly may I know within what time would the C. B. I. give its report and whether the Government would blacklist the Douglas Company and take action against the representative who is giving bribes.

Finally, will the Government give an assurance that agreements of public sector undertakings will be properly scrutinised by a central machinery, so that proper contracts are entered into and Government companies have only to pay the net amount after deducting all such commissions, which means that the commission should not go to private pockets of officials but should go to the public undertakings.

DR. KARAN SINGH : About the introductory remarks that the hon. Member has made, I entirely agree that this is a matter which, if true, is very serious and if there are any ramifications, whatsoever, of this, they must be certainly inquired into and I am sure that the CBI will look into all aspects of the question.

About the question of pressure, it is true that we have taken some time to come to a decision in this regard (*Interruptions*) The answer is very simple this purchase is not just an ordinary purchase ; it is going to set the pattern for our aviation structure for the next 10 or 12 years, and we want to be sure that we are not hustled into any type of decision. Therefore, we are looking into it, I can say with full confidence that there is no question of Government succumbing to any pressure, whatsoever, and a decision will be taken entirely on merits.

SHRI S. S. KOTHARI : After July, prices will go up.

DR. KARAN SINGH : With regard to the question about Committee, I would submit that in view of the fact that the whole case has been handed over to the CBI, we should await the result of their inquiry ; if, as a result of their inquiry, any firm or any individual of the Corporation or anybody else is found guilty, certainly the strictest possible action should be taken.

श्री मधु लिमये (मुंबेर) : जिस तरह छोटी गाड़ी, स्माल कार, का विषय एक मज्जाक का विषय बन गया है उसी तरह एन हवाई जहाजों की खरीद का विषय एक मज्जाक का विषय हो गया है। इसके बारे में जो लाल केमटी बंठी थी उसकी रिपोर्ट अभी तक इन्होंने प्रकाशित क्यों नहीं की है और सदन के सामने उसको क्यों नहीं रखा है ? एक तो मैं यह जानना चाहता हूँ।

इन्होंने दबाव की बात कही है। लेकिन सारे तथ्यों को इन्होंने नहीं रखा है। मेरी जानकारी यह है कि यह कंटेन साहब से यह इंडियन एयरलाइंस कारपोरेशन में एक बड़ी हस्तो से और उमका कारण यह है कि उनकी चैबरमन साहब से दोगती थी, भरत राम जी से बोस्ती थी। सी०बी०आई० के सामने जब मामला आया है तो मैं चाहता हूँ कि भरत राम जी के बारे में भी जांच हो। उनको हटाओ, उनको छुट्टी पर भेज दीजिए। मेरी जानकारी के अनुसार उसमें उनको भी करीब-करीब एक लाख डासल मिलने वाला या एक हवाई जहाज पर। इसके बारे में जांच होनी चाहिये।

बोइंग का जो मामला है, जिसके एजेंट मानेकजी हैं, यह सब लोग जानते हैं कि.....

SHRI N. DANDEKER (Jamnagar) : On a point of order. Can an hon. Member make allegations of this kind without producing some evidence before you ? Has he produced before you some evidence in support of the allegations he is making ? Will the privilege of the House be allowed to be abused in this manner ? I am making a submission to you. Are you going to allow the privilege of this House to be abused in this manner ?

[Shri N. Dandekar]

Has any evidence been produced before you? Is any *prima facie* evidence available on the basis of which allegations of this kind may be permitted to be openly made in this House?

SHRI P. K. DEO (Kalahandi) : He is not present here to defend himself. (*Interruptions*)

MR. DEPUTY-SPEAKER : I would have restrained the hon. Member if I had felt that he was going beyond the limit. He has, in the letter to the Minister, hinted that there are some other parties also involved... (*Interruptions*)

SHRI N. DANDEKER : "Some other party" is one thing and this particular person is another.

MR. DEPUTY-SPEAKER : I would have restrained him if he had gone beyond the limit. He is a responsible Member of the House. In the matter of corruption, very rarely we get evidence. When a little evidence is there and when this matter has come to light now after a long time..... (*Interruptions*) Let me finish. I have got to give my ruling on this objection. When the matter has come to light and when Shri Madhu Limaye's colleague in fact had started by writing a letter to the Minister concerned...

SHRI RABI RAY (Puri) : Shri George Fernandes had written.

MR. DEPUTY-SPEAKER : To take precautions regarding this, I presume that when he is making such an allegation he must be having some proof about it. So, I am not going to shut him out.

SHRI BAL RAJ MADHOK (South Delhi) : May I seek one clarification? Because in the letter it is mentioned that other people may also be involved, will it be fair on my part to say that Dr. Karan Singh or the Deputy-Minister or somebody else has got so much money? Will it be fair on my part or on anybody else's part to say like that, because there is a reference in the letter that others also might be recipients of that kind of money? On that basis can I mention the name of the Minister concerned or anybody else?

MR. DEPUTY-SPEAKER : In normal

circumstances, if somebody's name is dragged here when he is not here to defend himself, I would certainly have cautioned him not to mention the name...

SHRI N. DANDEKER : My point is this. Anyone has to write a letter and to say that some people are involved in corruption and then it is open to him to fling names about in this House; that is what you are saying; that is what it amounts to..

MR. DEPUTY-SPEAKER : I have already pointed out that in this particular case, the matter was initiated by a private Member...

SHRI N. DANDEKER : You are not listening to what I have to say first.

MR. DEPUTY-SPEAKER : I am giving him a full reply.

SHRI N. DANDEKER : I have to state my case. Let me first state my proposition ...

MR. DEPUTY-SPEAKER : I have followed his proposition.

SHRI N. DANDEKER : But you have started even before I have finished my statement. My question is this.....

SHRI RANDHIR SINGH : rose—

MR. DEPUTY-SPEAKER : Now, I have given the floor to Shri N. Dandekar. After him, I shall call the hon. Member. (*Interruptions*) This is a serious matter. So many allegations have come forward.....

SHRI CHENGALARAYA NAIDU (Chittoor) : The matter is very serious. You must hear me also.

SHRI N. DANDEKER : What I was submitting was simply this. If a letter is written to anybody in this house or to a Minister in the House saying that there is corruption, shall we say, in the railways, and a lot of people are involved, is it open to any Member to get up and name persons in the railways and say that they are involved in this?

SOME HON. MEMBERS : Why not? (*Interruptions*)

SHRI RABI RAY : If there is a proof, why not?

MR. DEPUTY-SPEAKER : I have followed his point, from a to z. I am going to reply

SHRI N. DANDEKER : Is it open to anybody to make allegations against anybody provided he writes a letter to the Minister ?

MR. DEPUTY-SPEAKER : Let him please resume his seat. In this particular case, let me reply to him fully. When the question was brought to the notice of the Ministry or the Minister concerned by a private Member, a colleague of Shri Madhu Limaye, after some preliminary investigation, the Minister himself thought that the case was worth further investigation. So, it is not a flimsy charge. There must be some *prima facie* substance in it, and, therefore, he has handed over the case to the CBI. When the same Member has produced certain evidence, perhaps,— I am going to presume this in a matter of corruption like this and he says it, it is for the hon. Minister to refute it. He is there to refute it. I shall not shut the hon. Member out so far as this matter is concerned. (Interruptions) Now, let the hon. Minister reply. It is for him to refute. (Interruptions)

Shri Dandekar has raised a pertinent question. He was within his rights to raise it.

SHRI N. DANDEKER : Your ruling becomes a president.

MR. DEPUTY-SPEAKER : It is inter-connected. Therefore, I permitted it. Normally, I would not have done it. (Interruptions*).....

MR. DEPUTY-SPEAKER : Nothing that is said in the interruptions will go on record. (Interruptions*)

MR. DEPUTY-SPEAKER : So far as this case goes, my ruling stands final. (Interruptions*)

MR. DEPUTY-SPEAKER : We will take it up at 2 O' clock.

12-59 hrs.

The Lok Sabha adjourned for lunch at Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at two minutes past Fourteen of the Clock

[MR. DEPUTY-SPEAKER in the Chair]

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE.

ALLEGED LETTER BY DOUGLAS CO. TO AN INDIAN AIRLINES OFFICER REGARDING PURCHASE OF AIRCRAFT.

MR. DEPUTY-SPEAKER : I have this request to make to hon. Members. Too many hon. Members rise simultaneously. If they do so I shall have to order not to record the proceedings. I shall call them one by one. My ruling is final. Two more points were raised. One was about notice. When the Minister got a communication from the hon. Member, he has got sufficient notice regarding the purchases by I. A. C. and other things—Secondly, Dr. Bharat Ram's name was mentioned. He is not a private individual. When he mentioned his name, it was in his capacity as the Chairman of the Indian Airlines Corporation. When he wrote to the Minister, he wrote to him about alleged corruption that had crept in. So, when the name was mentioned, it was not a private individual ; he does not remain a private individual ; he has been mentioned as the Chairman of the Indian Airlines Corporation. That ruling is final and I shall not allow any question on that ruling. If there are any additional questions, they may be raised.

SHRI LOBO PRABHU (Udipi) : I rise on a point of order under rule 353 :

"No allegation of a defamatory or incriminatory nature shall be made by a member against any person."

Mark the words 'any person'; the Chairman of a Government Corporation is also 'any person'.

"..... unless the member has given previous intimation to the Speaker and also to the Minister concerned so that the Minister may be able to make an investigation into the matter for the purpose of a reply"

[Shri Lobo Prabhu]

That is the first issue. I am asking you to say if you have received any previous intimation.

श्री मधु लिमये : अध्यक्ष महोदय, मैं व्यक्तिगत स्पष्टीकरण देना चाहता हूँ। मुझे इर्रेस्पॉन्सिबल कहा गया है, तो मुझे व्यक्तिगत स्पष्टीकरण का मौका मिलना चाहिए।

MR. DEPUTY-SPEAKER : Not now.

SHRI LOBO PRABHU : You as well as all of us are anxious to maintain the dignity of this House. This House should not, as was once termed by the Hindustan Times, become the star Chamber where individual Members take up the cause of certain parties for their own gain perhaps and make allegations without any foundation (Interruptions). This is not a Star Chamber where personal vendetta could be carried on for any reason and you have a duty to ensure observance of rule 353. There is a proviso which says :

"Provided that the Speaker may at any time prohibit any members from making any such allegation if he is of opinion that such allegation is derogatory to the dignity of the House or that no public interest is served by making such allegation."

This House including all of us is concerned first of all with maintaining our dignity and secondly to see that there is no division from its duties . . . (Interruption). I am not very happy that the very leftist parties advocating nationalisation are finding fault with the nationalised airlines corporation. They want to nationalise everything (Interruptions). Further there is an enquiry being made by the CBI and the matter is almost sub judice. It is unfair to all concerned that this House should indulge in such remarks. I request you to exercise your discretion to maintain the dignity of the House and protect individual by ruling against any further discussion on this subject till the CBI report is available (Interruptions).

SHRI M. R. MASANI (Rajkot) : Under Rule 353, notice must be about a particular person. A general letter to a Minister saying that there are things going on without mentioning names, does not give

protection under rule 353 which says that no allegation of a defamatory or incriminatory nature shall be made by a member against any person. In the letter that was written, Mr. Bharat Ram's name does not figure. We can ask the Minister to clarify whether his name was mentioned or not. If the name of the Chairman of the IAC was not mentioned. I suggest that you will have to get the name withdrawn or expunged because it should not have been allowed. I should like to ask the Minister to tell the House what he has to say on this subject before you give your ruling.

MR. DEPUTY-SPEAKER : I have gone through that rule and when I gave my ruling I said that the rule applied to a private individual. Here is an individual holding some office directly or indirectly under the control of the Government. About the notice : I said that when a matter pertaining to a Ministry of any other organization under the control of a Ministry is raised (Interruptions).

AN HON. MEMBER : He is an individual.

MR. DEPUTY-SPEAKER : He may be an individual, but once he assumes office under the Government or the corporation, he does not remain an individual any longer; he cannot get that immunity. He is the chairman of the IAC and in that capacity his name is mentioned. My ruling on that is very clear.

SHRI N. K. SOMANI (Nagaur) : Why do you not ask the Minister concerned to reply and say whether his name was mentioned or not ?

SHRI RANDHIR SINGH rose—

MR. DEPUTY-SPEAKER : Let him resume his seat now. I shall give him an opportunity later.

SHRI MADHU LIMAYE : rose—

MR. DEPUTY-SPEAKER : I shall call Shri Madhu Limaye when his turn comes.

श्री मधु लिमये : मैं प्वाइन्ट ऑफ़ ऑर्डर पर बोलना चाहता हूँ

MR. DEPUTY-SPEAKER : On this point, I would not listen.

श्री मधु लिमये : मेरा प्रश्न प्वाइन्ट ऑफ़ ऑर्डर है।

SHRI RANDHIR SINGH (Rohtak) : I want to help you on this point . . .

MR. DEPUTY-SPEAKER : Let him not waste the time of the House now. I shall listen to him later. Let me finish with my statement. I have already said that the hon. Minister had intimation that this matter of corruption that is alleged to have crept in the IAC was brought to his notice. It is for him to stoutly defend if any other officer's name is brought in. He is there to defend him. He can defend him in his reply. Now, let Shri Madhu Limaye conclude his question. My ruling stands.

श्री रत्नधर सिंह : डिप्टी स्पीकर महोदय, प्वाइन्ट ऑफ़ ऑर्डर बढ़ा साफ़ है और यह यह है कि इस हाउस से ऊपर कोई लेजिस्लेटिव ताकत देना नहीं है। यहाँ इस हाउस में हर एक मेम्बर के प्रिविलेज और राइट्स हैं, उन पर कोई कर्ब नहीं होना चाहिये, उन पर कोई रेस्ट्रिक्शन नहीं होना चाहिये। इस हाउस का हर एक मेम्बर बड़ा रेस्पॉन्सिबल है, उसकी बड़ी जिम्मेदारी है और मधु लिमये जैसा प्राइमरी एक बात को उठाये—मैं नहीं समझता कि वह झूठ बोलने और फिर करप्शन देना तो उस करप्शन को डिफेंस का क्या हम ने कोई ठेका ले रखा है। अगर किसी प्राइमरी को नज़र से एयर-कारपोरेशन का नाम बचना होता है और कोई मेम्बर उसको यहाँ पर उठाता है, तो इसमें क्या हर्ज है। काल-एक्शन को सनल में उठाने जो सवाल उठाना है, उससे रेपूटेशन अच्छी बनेगी। अगर कोई और अफसर भी बाकी रह गया है तो उसका नाम भी या ज़रा इस में कोई बुराई नहीं है। मैं चाहता हूँ कि फ्रीडम ऑफ़ स्पीच में यह बात धरनी चाहिये और अगर उसको डिफेंस करना है, तो मिनिस्टर साहब यहाँ बैठें हैं, दूसरे एमपीज बैठें हैं, वे उसको देखेंगे। किसी के फ्रीडम ऑफ़ स्पीच के राइट को कर्ब नहीं करना चाहिये, हर एक प्राइमरी को बोलने का हक होना चाहिये।

SHRI N. K. SOMANI : Where is the point of order ?

SHRI LOBO PRABHU : Where is the point of order ?

MR. DEPUTY-SPEAKER : It is always presumed in this House that every Member is a responsible Member and he is not supposed to misuse his privileged position. When he brings in a name it is presumed that he is mentioning it with some responsibility. I entirely agree that every Member is a responsible Member and he will not abuse his right.

SHRI N. DANDEKER : What about the question of propriety ?

MR. DEPUTY-SPEAKER : I am observing the rules of propriety. Now, the hon. Minister will reply to that point at the end of the question, not in between.

Now, Shri Madhu Limaye (*Interruption*) Until Shri Madhu Limaye concludes, nothing else will go on record.

श्री मधु लिमये : उपाध्यक्ष महोदय, मैं प्राइमरी प्रनुमति से केवल एक वाक्य स्पष्टीकरण के तौर पर कहना चाहता हूँ और वह वाक्य यह है कि जैसे इस सल में लिखा है, सवेरे मैं आपसे मिला था और इस बीच के बारे में मेरे पास जो जानकारी है, वह आपके सामने पेश की थी। मैं चेंबरमैन का नाम नहीं लेता, अगर मेरी यह राय होती कि उनके चेंबरमैन रहने के बाद भी एकवायवी मुचारा रूप से चल सकती है। लेकिन चूँकि कॅप्टन साहब की और चेंबरमैन साहब की बड़ी दोस्ती रही है और कॅप्टन साहब को.....

SHRI M. R. MASANI : What is the evidence of that ?

श्री मधु लिमये : एविडेन्स है, क्या आप एविडेन्स चाहते हैं (अवधान) ... आप एविडेन्स नहीं चाहते हैं तो छोड़ दीजिये ..

SHRI LOBO PRABHU : You were breaching the rules. Now, breach the rule fully. Let him place the evidence before us.

SHRI N. SHIVAPPA (Hassan) : Let the concrete evidence be placed before the House.

MR. DEPUTY-SPEAKER : Let Shri Madhu Limaye continue with his question.

श्री मधु लिमये : मैं सीधा सवाल पूछना चाहता हूँ। यह जो हवाई जहाज का मामला है, यह त्रिकोणात्मक मामला है। एक घोर ये चेंबरमैन हैं, डगलस कंपनी के लोग मिलकर ..

SHRI N. DANDEKER : I do not see how you are permitting this.

MR. DEPUTY-SPEAKER : He has not mentioned the whole organisation as..... (Interruptions).

श्री मधु लिमये : सखीदनेवाले चेंबरमैन हैं।

SHRI M. R. MASANI : You cannot allow him to make this kind of remark. (Interruptions).

श्री मधु लिमये : मैं दबने वाला नहीं हूँ, सखीदनेवाला चेंबरमैन है।... (व्यवधान)...

MR. DEPUTY-SPEAKER : Let Shri Madhu Limaye continue with his question.

श्री मधु लिमये : उपाध्यक्ष महोदय, मैं आपके सामने अपनी सीधी बात कहना चाहता हूँ। अगर यह लोग हल्ला करेंगे तो चलने वाला नहीं है। मैं केवल सवाल पूछ रहा हूँ। लाल कमेटी की रिपोर्ट इस सदन की मेज पर अभी तक नहीं आई है। उस कमेटी ने अपनी रिपोर्ट में सर्व सम्मति से एक सिफारिश की है, यह सिफारिश बोर्डिंग के बारे में है—प्रश्न यह मंत्री महोदय का काम है कि इसका जवाब दें—प्रश्न चेंबरमैन साहब और यह कंपैन साहब और डगलस कंपनी के लोग लाल कमेटी को सिफारिश को खत्म करके डगलस कंपनी के जहाज सखीदना चाहते हैं.....

SHRI M. R. MASANI : This is untrue. It is absolutely false.

MR. DEPUTY-SPEAKER : It is for the hon. Minister to deny that.

श्री मधु लिमये : लाल कमेटी की रिपोर्ट को मैंने नहीं छुपाया है। इनका काम था कि लाल कमेटी की रिपोर्ट को मेज पर रखते।

SHRI N. DANDEKER : And all other committees.

श्री मधु लिमये : ठीक है। एक घोर तो डगलस कंपनी के लोग कमीशन कमाने की कोशिश कर रहे हैं, दूसरी घोर—मैं बोर्डिंग कंपनी के बारे में भी कहना चाहता हूँ—उन का यहाँ पर जो एजेन्ट है, उनको भी कमीशन मिलनेवाला है, जिसका पैसा पब्लिक को, हम लोगों को देना पड़ेगा, उसके बारे में भी मंत्री महोदय का ध्यान खींचना चाहता हूँ। तीसरा प्रश्न मैं यह उठाना चाहता हूँ—क्या प्रधान मंत्री जी के एक सचिव ने जनरल मैनेजर से...

श्री कंबर लाल गुप्त (दिल्ली सदर) : नाम बतलाओ।

श्री मधु लिमये : हक्सर साहब—मैं डरने वाला नहीं हूँ..... (व्यवधान)..... इन लोगों ने कहा है कि नाम लो।

SHRI N. DANDEKER : He has mentioned the name of a public servant. At this rate, I do not know where we are going to end. No public servant's name should be mentioned here.

MR. DEPUTY-SPEAKER : In the earlier case, the name that was mentioned was that of the chairman of the IAC.....

SHRI LOBO PRABHU : Shri Haksar is the Private Secretary to the Prime Minister and he is a public servant.

(Interruptions)

MR. DEPUTY-SPEAKER : Shri Madhu Limaye may mention this point but no name.

SHRI LOBO PRABHU : Why not ? (Interruptions)

SHRI A. DANDEKER : You would not allow the name of Shri Haksar to be mentioned, but you will allow the name of Shri Bharat Ram to be banded about here ? I do not understand this.

MR. DEPUTY-SPEAKER : The hon. Member should bear in mind the distinction which is there.

Now, Shri Madhu Limaye may put his question without bringing in any unnecessary controversial issue.

श्री मधु लिमये : मैंने यह रेलेवंट कहा है। एक तो चेयरमैन का मामला है, दूसरे डगलस कम्पनी का मामला है और तीसरा सोवियत एयर क्रेफ्ट का मामला है। हक्सर साहब ने इस महीने में जनरल मैनेजर से मुलाकात करके उनके ऊपर दबाव डाला है कि टी० यू० 154 जहाँज हिन्दुस्तान की इंडियन एयरलाइन्स के लिए खरीदा जाय।

SEVERAL HON. MEMBERS rose—

MR. DEPUTY-SPEAKER : Order, order. Let him conclude. Mr Limaye, either you address the Chair, or, I will stop you. Please address the Chair.

श्री मधु लिमये : ये बोलने ही नहीं देते हैं।

तो मैं यह कह रहा था कि प्रधान मंत्री के सचिव ने जनरल मैनेजर से मुलाकात करके उनके ऊपर दबाव डाला कि आप सोवियट रूस से 154 (हवाई जहाज) खरीदने का फंसला कीजिए। मैं रूमानिया, चेकोस्लोवाकिया और यूगोस्लाविया गया था। वहाँ के लोगों ने कहा कि सोवियट एयरक्राफ्ट हेथी और ट्यूरेबिल जरूर हैं लेकिन व्यापारिक और आर्थिक दृष्टि से फायदेमन्द नहीं हैं। (व्यवधान)...तो मेरा सवाल यह है कि क्या इस तरह का दबाव इंडियन एयर लाइन्स के ऊपर डाला जा रहा है और यदि डाला जा रहा है तो उसके बारे में आप क्या कर रहे हैं? बोइंग हो या डगलस हो, जो भी व्यापारिक और आर्थिक दृष्टि से फायदेमन्द हो, उसको खरीदते समय क्या आप इस बात का ख्याल रखेंगे कि यह 25 करोड़ की खरीद है, इसमें दस परसेन्ट तक रिश्वत होने वाली है तो वह कमीशन इन लोगों को, इन चोरों को क्यों मिले, जनता और सरकार को

क्यों न मिले—यह मैं जानना चाहता हूँ। आप जो भी तकनीकी दृष्टि से फंसला करना चाहते हैं डगलस या बोइंग, उसमें मैं नहीं पडता लेकिन मैं जानता हूँ कि जो आप दाम दें, वह दाम सही नहीं है उसमें घटाने का प्रयास किया जायेगा इसलिए उसमें कोई खोर कमीशन न खा पाए, इसका आप क्या प्रबन्ध करेंगे?

डा० कर्ण सिंह : उपाध्यक्ष महोदय, माननीय सदस्य श्री लिमये जी ने जो सवाल पूछे हैं उसके दौरान दो तीन बातें उठी हैं। पहली बात तो यह है कि क्या इंडियन एयर लाइन्स के जो चेयरमैन हैं, श्री भरतराम, उनके विरुद्ध कोई इस प्रकार के आरोप हमारे पास आये हैं या हमारे पास उसके प्रमाण हैं।... (व्यवधान)...

श्री मधु लिमये : मैंने यह नहीं कहा— मैंने कहा था कि इंकवायरी को मुचाब रूप से चलाने के लिए उनको आप हटाइये, जब तक कि इंकवायरी न हो जाए।

डा० कर्ण सिंह : जहाँ तक उनका सवाल है, सी० बी० आई० की वह इंकवायरी बिल्कुल निष्पक्ष होगी। मैं सदन को विश्वास दिलाना चाहता हूँ कि उस इंकवायरी के दौरान कोई भी हो, एक क्लक से लेकर बड़े से बड़ा मिनिस्टर तक, कोई भी उसमें सम्बन्धित है, अगर हमें पता चले कि कुछ गोलमाल हो रहा है तो उसके विरुद्ध कड़ी से कड़ी कार्यवाही की जायेगी क्योंकि हमारे देश में अगर इस प्रकार की दुष्प्रणाली पड़ जाए कि जो भी कोई चीज जनता के लिए खरीदनी हो उसमें इस प्रकार की बात हो तो मैं उसका घोर विरोधी हूँ और मैं आश्वासन देता हूँ कि कोई भी ऐसी बात हो वह निष्पक्ष होगी। इसके साथ-साथ मुझे दो बातें और कहनी हैं... (व्यवधान)...

पहली बात तो यह है कि एक मिनिस्टर का यह फर्ज होता है कि जब भी कारपोरेशन के अध्यक्ष जो हों, उनके विरुद्ध कोई आरोप लगे तो वे उसकी रक्षा करें जब तक कि यह पता न

[डा० कर्ण सिंह]

बले कि उसके प्रमाण हैं। मैं कहना चाहता हूँ कि जहाँ तक मेरी जानकारी है भरतराम जी के विषय इस प्रकार का कोई आरोप नहीं है इसलिए मेरा कर्तव्य बन जाता है एक मिनिस्टर को हैसियत से मैं यह स्पष्ट कर दूँ कि हमारे सामने कोई ऐसी बात नहीं है।... (व्यवधान)... श्री मधु लिमये स्वयं एक बरिष्ठ सदस्य हैं वे स्वयं इस बात के औचित्य के विषय में सोच सकते हैं।

दूसरी बात उन्होंने यह कही कि हास्तर जी की जनरल मैनेजर से कोई मुलाकात हुई थीद उनको धोर से कोई दबाव पड़ा— मैं इसको भी बिल्कुल स्पष्ट रूप से इनकार करना चाहता हूँ कि उनको धोर से कोई दबाव नहीं पड़ा धीरे साय में यह भी कहूँगा...

श्री मधु लिमये : मिले थे ?

डा० कर्ण सिंह : यह मेरी जानकारी में नहीं है। मैं स्पष्ट कर दूँ कि तीन जहाज के सम्बन्ध में हम गलत कर रहे हैं कि ध्यापारिक रूप से इस चीज को देखा जाए कि कौन सा जहाज जनता के हित में होगा और एयर लाइन्स के हित में होगा। इस समय हम जो नये जहाज खरीदने जा रहे हैं वह बहुत महत्वपूर्ण खरीद है। इवियन एयर लाइन्स के लिए बड़ी आवश्यकता है कि सन् 1971 से पहले हमारे नये जहाज या जायें ताकि जनता को हानि न हो। इसको हम देख रहे हैं और मैं भी यह समझता हूँ कि हम जो भी चीज खरीदें उसमें क्या कारण है कि बीच में किसी को कोई हिस्सा मिले। किसी को भी कुछ नहीं मिलना चाहिए। मैं यह आश्वासन देता हूँ कि जहाँ तक हमारा सवाल है हम हर मुमकिन कोशिश करेंगे कि जो भी लक्ष्य हो वह जनता के हित में हो और जितनी भी उसकी कीमत कम हो सकती है वह की जाये। यह मेरा आश्वासन है।... (व्यवधान)...

श्री भोगेन्द्र भा (जयनगर) : मैं चाहूँगा कि पूरा सदन और मन्त्री महोदय इस बात को

याद करें कि पब्लिक ग्रहण्डेफिकण्ड कमेटी ने अपने 37 वें प्रतिवेदन में जोकि इस सदन के सामने था चुका है, एक बात का जिक्र किया है और जिसपर सरकार का जबाब भी है, उसीको मैं पढ़कर सुना देना चाहता हूँ :

"At one stage the Corporation were planning to replace the Viscount by a bigger and faster type of aircraft. A Committee appointed by Government under the Chairmanship of Air Marshal P. C. Lal had *inter alia* recommended in 1967 that the Viscounts were fit to be retained in service for a further period of five years and that the Corporation, during that period, should try and augment their fleet by one of the existing types of aircraft. The Corporation on further consideration have come to the conclusion that the present need is for an aircraft of 100 plus capacity and that there is a case for going in for five aircraft of that type, to augment their capacity on the trunk routes..."

इसमें प्रश्न यह उठता है कि एयर मार्शल लाल जी जो एक एक कमेटी बनी थी उसने पूरी जांच करके अपना प्रतिवेदन दिया था कि सन् 72 तक के लिए, अभी जो हमारे पास विमान हैं वे पूरी तरह से काम के लायक हैं और उसके बाद में भी अगर जरूरत पड़ेगी भ्रमण करने के लिए तो जो मौजूदा किरम के हैं उनके लिए किया जाए, इसलिए मैं जानना चाहता हूँ कि किसी समिति ने, सरकार ने, मंत्रालय ने या किसने उस प्रतिवेदन के प्रतिकूल निर्यात लिया कि नये किरम के विमान खरीदे जायें? यह निर्यात लिया गया वह कब लिया गया और किसने लिया। सरकार का जबाब मार्च, 69 का है। अगर लाल समिति का प्रतिवेदन गलत था तो उसके बारे में किसी दूसरी एक्सपर्ट समिति ने कोई निर्यात लिया था नहीं?

इसके अलावा इससे सम्बद्ध एक मामला धोर है कि जो कोटोरेंट कापी की बात उठी है, 75 हजार डॉलर प्रति विमान के हिसाब से

पांच विमानों की खरीद का सवाल उठा रहे हैं, मैं चाहूँगा कि उसको सदन की भेज पर रखे ताकि हर माननीय सदस्य उसको देख सके, उसकी पांडुलिपि की भी मदद देख सकें क्योंकि इसमें है—एंग्ल टू अदर्स—तां इसको भी टैबल* पर रखा जाए। ... (व्यवधान) ..

MR. DEPUTY-SPEAKER : So far as that letter is concerned, he has read it completely. I have no objection to his placing it on the Table. The Minister himself is prepared to place it on the Table.

श्री भोमोन्द्र भा : जो सदस्य देलना चाहेंगे देख लेंगे। अब प्रश्न यह उठता है कि अदर्स एंड डायरेक्टोर्ड का क्या मतलब है। इसमें एक कंस्टेन का मामला नहीं है, बल्कि अदर्स का मामला भी है। यह कंस्टेन रिवाइज करने वाला है, और यही रिवाज यहाँ रहा है कि जब कभी ऐसी परिस्थिति आती है तो लोग जल्दी छुट्टी लेकर चले जाते हैं। अदर्स में बाहर के लोग नहीं हैं। उसी बोर्ड के अन्दर के लोग हैं जैसा कि मधु लिमये जी ने भी कहा है। प्रश्न यह पैदा होता है कि एयर मार्शल लाल समिति के प्रतिवेदन का काट कर जो निर्णय लिया गया, जहाँ विदेशी मुद्रा का प्रश्न है...

श्री नाथूराम अहिरवार (टीकमगढ़) : उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। आज पहली दफा हम देख रहे हैं कि कालिग अटेंशन दो बजे के बाद लिया जा रहा है। जो महत्वपूर्ण बिजनेस सदन के सामने है उसको रोकने के लिए यह कार्यवाही की जा रही है। मंत्री जी ने जो स्टेटमेंट—दिया है, क्या वह पूर्ण नहीं है। (व्यवधान)...

MR. DEPUTY-SPEAKER : He has a right to put a question.

श्री स० मा० बनर्जी (कानपुर) : नायब पहली मंत्री इनकी लाइफ में यह सवाल पूछा जा रहा है।

श्री भोमोन्द्र भा : जहाँ तक अदर्स मामला है, ये उस बोर्ड के ही सदस्य हैं। मैं कहना

चाहता हूँ कि इनके बीचमें साहब, श्री भगव राम जी ने अमरीकी कुछ कम्पनियों से गांठ-गांठ करके कई कम्पनियाँ खोली हैं। तो मेरा सवाल है कि क्या उन कम्पनियों की माझेदारी में श्री अमरीकी कम्पनियाँ हैं उनसे इस उद्योग कम्पनी का कोई ताल्लुक है या नहीं? इन वान की जांच की जायेगी या नहीं?

SHRI RANGA (Srikakulam) : Sir, may I draw your attention to one point? The Minister has already stated in the House that no complaint had ever been made and he has no evidence whatsoever against Shri Bharat Ram. Still, you are allowing him...

MR. DEPUTY-SPEAKER : He is only repeating the allegations.

SHRI RANGA : The Minister has already stated the position.

MR. DEPUTY-SPEAKER : That is all right. He is only repeating the allegation made earlier.

श्री भोमोन्द्र भा : इन कम्पनियों के बारे में जांच की जायेगी कि नहीं? और अगर की जायेगी तो मुझे यह धारणा है कि जो गी० बी० घाट० है वह विदेशी कम्पनियों के बारे में जांच करेगी भी यह नहीं? क्योंकि गांठ-गांठ है श्री भरत राम जी की।

जो तीन किस्म के विमानों के खरीदने की बात चल रही है तो जहाँ तक उद्योग का सवाल है इनके बाद उससे बात करना बन्द किया जा रहा है या नहीं तुरन्त?

जहाँ तक विदेशी मुद्रा का सवाल है तो तीनों में कौन विमान अच्छा है जो ज्यादा मजबूत हो और ज्यादा यात्रियों को ले जाए और विदेशी मुद्रा भी अधिक न लेने इन बारे में भी मंत्री महोदय जवाब दें।

श्री कर्ण सिंह : उपाध्यक्ष महोदय, हमने पहले कि मैं माननीय सदस्य का जवाब दूँ मैं एक बात और कहना चाहता हूँ कि श्री हाकमर, और जनरल मैनेजर, इंडियन एयर लाइन्स को कोई

[श्री कर्ण सिंह]

भी मुलाकात नहीं हुई है। अभी मुझे नोट आया है कि उनकी कोई मुलाकात नहीं हुई है।

माननीय सदस्य ने तीन प्रश्न उठाये हैं। पहला प्रश्न श्री लाल रिपोर्ट के बारे में था। मैं इसकी थोड़ी सी पृष्ठभूमि दे दूँ। श्री लाल कमेटी मई 1967 में बँठी थी कि बाइकाउन्ट का जो रिप्लेसमेंट है वह किस ढंग से किया जाना चाहिए। उन्होंने उस चीज को देखा और उस समय कहा कि यह जो बाइकाउन्ट जहाज है वे अभी पाँच साल, उस समय से पाँच साल चल सकते हैं इस दौरान में इंडियन एयर लाइन्स को सोच लेना चाहिए। और जहाँ तक मुझे याद है उन्होंने उस समय दो जहाज बताए—एक यही बोइंग और एक यही डग्लस। यह दो विचार हैं इस बारे में सोच लेना चाहिए। लेकिन उसके बाद और बहुत-सी बातें हुई हैं। हमने देखा कि बाइकाउन्ट के रिप्लेसमेंट के अलावा अपने फ्लीट में इजाज़ा करने की भी आवश्यकता है क्योंकि एयर ट्रेकिंग बढ़ रहा है, लम्बी-लम्बी वैटिंग लिस्ट बनती है। इसलिए इंडियन एयर लाइन्स कारपोरेशन ने अपनी एक इवेलुएशन टीम बँटाई जहाज देखने के लिए और उसके बाद की सारी बातें सोची गईं। इवेलुएशन टीम की रिपोर्ट और लाल कमेटी की रिपोर्ट, इन पर इंडियन एयर लाइन्स बोर्ड ने विचार किया बहुत लम्बा। पिछले वर्ष की 26 जुलाई को विचार करके इन्होंने सरकार को अपने विचार दिये, उसके बाद फिर हमने विचार किया, क्योंकि हम नहीं चाहते थे, जैसा कि मैंने पहले कहा, कि इतनी महत्वपूर्ण खरीद में हम कोई गलती कर दें। क्योंकि एक टफा गलती हो जाये तो फिर उसको ठीक करना मुश्किल हो जाता है। इसलिए हमने सोचा कि जितनी यह रिपोर्ट है कारपोरेशन को इस पर विचार करना चाहिए। जैसा कि मैंने अपने मूल वक्तव्य में कहा है वह विचार अब एक अंतिम स्थिति तक पहुँच रहा है और मुझे आशा है कि बहुत ही शीघ्र इस पर कुछ निर्णय कर लेंगे।

श्री मधु लिमये : मेरे प्रश्न का उत्तर नहीं दिया कि लाल कमेटी और अन्य समितियों की रिपोर्ट अपने मेज पर क्यों नहीं रखीं ?

डा० कर्ण सिंह : इसलिए कि वह रिपोर्ट टैकनीकल इवेलुएशन की थी और इंडियन एयर लाइन्स के लिए थी। उसमें कोई चोरी की बात नहीं है। वह पब्लिकेशन के लिये नहीं थी। वह तो इंडियन एयर लाइन्स के एक टैकनीकल असेसमेंट की रिपोर्ट है। जब हम जहाज के बारे में फैसला करेंगे, जो कि हमको ही करना है क्योंकि सरकार का यह दायित्व है कि वह सब चीजों को देगाकर इस प्रकार की खरीद करे जो हम समझें कि जनता के हित में होगी। वह जो हम फैसला करेंगे उसके क्या कारण हैं वे हम आपके सामने रखेंगे। हम यही कोशिश कर रहे हैं कि अच्छी से अच्छी चीज हम लें।

दूसरा प्रश्न यह है कि उन्होंने इन प्रकार से कहा कि जैसे यह सिद्ध हो चुका है कि यह पत्र ठीक है, और यह भी सिद्ध हो चुका है। श्री भरत राम जो भी इनमें संवंधित हैं। मेरी प्रार्थना है कि यह सारा मसला सी० बी० आई० को सौंपा गया है। जो पत्र हमारे पास आया है अभी यह सिद्ध नहीं है कि वह पत्र सही भी है या नहीं। इसलिए अभी मैं इस विषय में कुछ कहना नहीं चाहता। लेकिन इसमें और किसी का कोई काम नहीं है। इससे पहले कि यह सिद्ध हो जाये कि यह पत्र सही है या नहीं, हम अगर यह कहने लगे कि इसमें यह भी शामिल है, इसके औचित्य के विषय में माननीय सदस्य स्वयं समझेंगे कि यह उचित नहीं है कि इस समय हम इस प्रकार की कोई बात करें।

श्री मोहन भा : जाँच करायेगे कि नहीं ?

श्री जालं करनैडोज (वायर्ड दक्षिण) : *०

MR. DEPUTY-SPEAKER : Nothing will go on record. Only the Minister's reply will go on record.

** Not recorded.

डा० कर्ण सिंह : पहली चीज यह है कि उन्होंने यह कहा...

श्री भोगेन्द्र भा : 'अदर्स' में चेयरमैन शामिल हैं या नहीं ?

डा० कर्ण सिंह : हमें क्या पता कि वह चिट्ठी किसने लिखी। अभी तक तो यह भी सिद्ध नहीं हुआ है कि वह पत्र लिखा भी गया कि नहीं।

श्री मधु लिमये : यही लोग आप साबित करने वाले हैं वह पत्र सही है या नहीं।

डा० कर्ण सिंह : मैं इस समय यह नहीं कहना चाहता कि वह सही है या नहीं, क्योंकि मैं स्वयं नहीं जानता कि 'अदर्स' में कौन आते हैं, बाकई हैं या नहीं हैं, इसके विषय में इस समय कुछ भी कहने में मैं असमर्थ हूँ। मैं समझता हूँ कि आप भी यह मानेंगे कि इस समय कुछ कहना उचित नहीं है।

तीसरा प्रश्न माननीय सदस्य ने यह किया कि तीन प्रकार के जहाज हैं, उनमें से कौन-सा मजबूत है। मैं आपको विश्वास दिलाता हूँ कि तीनों प्रकार के जहाजों की जाँच की जा रही है कि उनमें व्यापारिकता क्या है, कितना उनके ऊपर खर्च होता है, विदेशी मुद्रा कितनी लगती है।...

SHRI PILOO MODY : Which are the three planes, will you please tell us ?

डा० कर्ण सिंह : एक बोइंग 737, दूसरा डी० सी० 9 और तीसरा टी० यू० 1541 इनमें से हमें दो घटाने पड़ेंगे।

श्री देवकी नन्दन पाटोदिया (जालोर) : दो जहाज और एक खटारा है।

डा० कर्ण सिंह : सोवियत जहाज को भी इस प्रकार से रिजेक्ट नहीं करना चाहिए। उसके विषय में भी सोच रहे हैं, दूसरों के विषय में भी सोच रहे हैं।

SHRI LOBO PRABHU : It is not ready. When will it be ready ?

DR. KARAN SINGH : उड़ा है। I have seen it flying.

इस समय जो तीन जहाज हैं, जिनके लिए श्री मधु लिमये ने त्रिकोण कहा, उनके बारे में अधिक स्पष्टीकरण नहीं करना चाहता क्योंकि जितनी बातें इस त्रिकोण से सम्बन्धित हैं हम उन पर सोच रहे हैं। यह आवश्यक है कि इस त्रिकोण को समाप्त कर किसी एक निर्णय पर हम पहुँच सकें, और यही हमारा प्रयत्न है।

MR. DEPUTY-SPEAKER : The question of breach of privilege ; Shri Tenneti Viswanatham. (Interruption)

SHRI CHENGALRAYA NAIDU : I wanted to raise a point of order on that.

MR. DEPUTY-SPEAKER : You were not here ; I called Shri Randhir Singh. That question is closed now. Shri Tenneti Viswanatham.

SHRI CHENGALRAYA NAIDU : You are not doing justice to me, I am very sorry to say that.... (Interruptions)

SHRI JYOTIRMOY BASU : On a point of order, Sir.

श्री जार्ज फारनेन्डीज : मेरा व्यवस्था का प्रश्न है।

MR. DEPUTY-SPEAKER : I will not permit anyone now. I have called Shri Tenneti Viswanatham.

SHRI JYOTIRMOY BASU : I am seeking your permission.

MR. DEPUTY-SPEAKER : This is not the way.

SHRI JYOTIRMOY BASU : This is something relevant that has taken place in the House. Mr D. N. Patodia on the sale and purchase of D. C. planes..... (Interruptions)

MR. DEPUTY-SPEAKER : Nothing will be recorded; I have called Shri Tenneti Viswanatham.

(Interruptions)**

14.4 hrs.

**Question of Privilege against
"The Hindustan Times"**

SHRI TENNETI VISWANATHAM (Visakhapatnam) : Mr. Deputy-Speaker, Sir, I have given notice of motion of a breach of privilege. Ordinarily, I would not give notice of a motion against anything that appears in newspapers or against a newspaper. But in the present context of Bank Nationalisation Bill and the tension that has been created in certain sections of the society and what has happened in the House, I thought it was right and proper to draw your attention to this.

The *Hindustan Times* dated 27.7.69 published on p. 6 of the issue an item under the caption "The Week in Parliament". It devoted four paragraphs commenting on the way the Deputy-Speaker conducted the business of the House. The last paragraph is as follows :

"Opposing the nationalisation Bill, Mr. Masani said that the Deputy-Speaker had allowed himself to be used by the Prime Minister in presenting the Supreme Court with the accomplished fact of a Bill."

This is apparently a reference to the waiver of notice for introducing the Bill which you were pleased to make.

SHRI RANDHIR SINGH (Rohtak) : A very serious aspersion the Chair.

SHRI TENNETI VISWANATHAM : I am reading now an extract from the official version of Mr. Masani's speech. This is what it contains :

"The Prime Minister first tried to face the Parliament with an accomplished fact by enacting ordinance on Saturday evening—when the Supreme Court moved in and defended the privileges of the House, she now tries to face the Supreme Court with a *fait accompli*."

In Mr. Masani's speech, there is not the slightest suggestion involving the Chair in the whole matter but the article in the *Hindustan Times*, however, has put in his mouth what I quoted earlier.

Apart from its reflection on Mr. Masani, about this, he is sufficiently strong to take care of himself it casts serious reflection on the Chair and the House. Its implications, in my humble opinion, are that the Chair has no compunction to be used by the Prime Minister for her own purpose; that, on this occasion, the Prime Minister wanted to use the Deputy-Speaker and the Deputy-Speaker allowed himself to be used for her purpose, namely, to defeat the ruling of the Supreme Court; and that the Lok Sabha is a silent or helpless spectator.

The passage, therefore, is couched in language which is in contempt of the Chair and the House.

I request that the matter may be referred to the Committee of Privileges.

MR. DEPUTY-SPEAKER : We shall address a communication to the Editor concerned and after that, the matter will be taken up, not now. Now we shall go to the next item.

SHRI M. R. MASANI (Rajkot) : I would like to say something by way of a personal explanation....

SOME HON. MEMBERS : No, no.

MR. DEPUTY-SPEAKER : He is on a personal explanation; he is not defending the article.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : On any motion of privilege, the Chair must first decide whether he should permit it. If the Chair thinks that it is a case to be brought before the House, it will permit the mover to move it and take leave of the House to refer it to the Privileges Committee. In this case I want to understand whether you have *prime facie* found that this is a case for admission and you have permitted him to move it and take the leave of the House. What is the position ?

MR. DEPUTY-SPEAKER : You must have observed the practice that we have